

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-109
IB-1295/ND/2019
New IA/1748/2021
(Extension of CIRP)

IN THE MATTER OF:

M/s. Jammu & Kashmir Bank Ltd

....Applicant

V/s

M/s. Vinayak Rashi Steels Rolling Mills Pvt. Ltd. & Ors.

....Respondent

SECTION

U/s 7 IBC

Order delivered on 11.05.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : 109 Adv Ashutosh Kumar & Adv Pulkit Agrawal for Applicant RP
For the Respondent :

ORDER

IA/1748/2021:-

In course of hearing, we notice that 90 days extension period has already been expired on 26.03.2021.

By filing this application, the applicant has prayed for extension of 30 days beyond the period of 270 days. We further notice that the applicant has not enclosed the Resolution as required under Section 12(2) of the IBC, 2016. Therefore, the applicant is well advised to file the resolution passed by the CoC. Thereafter, we shall consider the application filed by the applicant.

On the request of the applicant, list the matter on **20.05.2021**.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

Chirag